COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

IA NO. 735 OF 2018 IN DFR NO.1241 OF 2018

Dated: 20th August, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

M.R. Shivaswamy ... Appellant(s)

Vs.

State of Karnataka & Ors. ... Respondent(s)

Counsel for the Appellant (s) : Mr. Ashish Virmani

Counsel for the Respondent(s) : Mr. Darpan K.M. for R-3/MESCOM

<u>ORDER</u>

Learned counsel, Mr. Darpan K.M. appearing on behalf of the third Respondent prays for another three weeks' time to file his reply to the IA.

Submission made by the learned counsel appearing for the third Respondent, as stated above, is placed on record.

Another three weeks time is extended to the learned counsel appearing for the third Respondent finally for compliance of the Order dated 27.07.2018 of this Tribunal. He may do the needful by 10.09.2018 after serving copy to the learned counsel for the other side.

List the matter on <u>12.09.2018</u>, as agreed by the learned counsel appearing for both the sides.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil)
Judicial Member

vt/pr